

[Secretary]

rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 6 Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 19th December, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(vi) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 7 Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 19th December, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(vii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Excises and Salt (Second Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 19th December, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir I lay on the Table the following Bills passed by the House of Parliament during the cur-

rent session and assented to by the President during the last week:

- (1) The Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill, 1956.
- (2) The Industries (Development and Regulation) Amendment Bill, 1956.
- (3) The Representation of the People (Fourth Amendment) Bill, 1956.
- (4) The Hindu Marriage (Amendment) Bill, 1956.

ESTIMATES COMMITTEE

THIRTY-NINTH AND FORTY-FIRST TO
FORTY-THIRD REPORTS

श्री ब० गो० मेहता (गोहिलवाड़): अध्यक्ष महोदय, मैं प्राक्कनन समिति की निम्नलिखित रिपोर्टें पेश करता हूँ :-

(१) प्रतिरक्षा मंत्रालय-भारत इन्वैक्यू-निक्स (ग्राइवेट) लिमिटेड-के बारे में उनतालीसवीं रिपोर्टें।

(२) संचार मंत्रालय-एयर इंडिया इंटरनेशनल कारपोरेशन के बारे में इक-तालीसवीं रिपोर्टें।

(३) सामुदायिक विकास मंत्रालय (सामुदायिक परियोजना प्रवर्धन) के बारे में बयालीसवीं रिपोर्टें-भाग ३।

(४) संचार मंत्रालय-इंडियन एयरलाइंस कारपोरेशन के बारे में तैंतालीसवीं रिपोर्टें।

COMMITTEE ON SUBORDINATE
LEGISLATION

SIXTH REPORT

Shri N. C. Chatterjee (Hooghly): I beg to present the Sixth Report of the Committee on Subordinate Legislation.